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**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

NOTIFICATION

Dated Shillong, the 18th January, 2021.

No. LJ (A) 10/2016/2 – In supersession of this Department's letter No. LJ (A) 10/2016/1 Dt.16.02.2016, and in exercise of the powers delegated under sub-section (1) of Section 5 and Sub-section 19 of the Right to Information Act,2005 (Central Act 22 of 2005), the Governor of Meghalaya is pleased to appoint the Appellate Authority and the Public Information Officer for the O/o Advocate General, Addl. Advocate General and Sr. Govt. Advocates as under: -

Appellate Authority

Shri Larry K. Swett, Under Secretary, Law Department
& officer Incharge o/o the Advocate General/
Additional Advocate General/ Senior Govt. Advocates

For the o/o Advocate General/
Additional Advocate General/
Senior Govt. Advocates.

Public Information Officer

Shri. Samkumar Latam, Law Officer, Law Department
o/o the Advocate General/Additional Advocate General
Senior Govt. Advocates

For the o/o Advocate General/
Additional Advocate General
Senior Govt. Advocates.



(W. Khylllep)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 10/2016/2-A,
Copy to:-

Dated Shillong, the 18th January, 2021.

1. The Private Secretary to the Chief Secretary of Meghalaya.
2. P.S. to Learned Advocate General, Meghalaya.
3. The Director of Printing & Stationery, Meghalaya for publication of the notification in the next issue of the gazette of Meghalaya.
4. The Under Secretary to the Govt. of Meghalaya, Personnel & AR (A) Department.
5. The Additional Advocate General's/Senior Govt. Advocates.
6. The State informatics Officer, NIC, Shillong.
7. The District Treasury Officer North/ South Treasury.
8. The Officer's concerned.
9. Superintendent, Advocate General office, Meghalaya.
10. Law (A) Department.
11. DEO, Law Department for uploading the notification in the website of Law Department.
12. Guard file.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
v Law Department.